

Office of Directorate General of Foreign Trade
New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 7/82-ALC4/2011 MEETING DATE : 17.05.2011

The Meeting No.7/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 17.05.2011 was actually held on 19.05.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri B.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Dr. Nitin K. Jain, Department of Bio-technology
4. Shri Pramod Bharti, Asstt. Director, DC(MSME)
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

Case No.B-57	M/S SI Group India Ltd.			
Norms Committee Meeting No.7/12	F.No.01/83/050/AM07/DES-III			
Meeting Date:17.05.2011	RA F.No.03/95/040/01232/AM06			
Adv.Lic.No.0310374271 dated 30.03.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/59/2006-Ch.II dated 14.12.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
TRIMETHYL	1 KG.	1.	Acetone	1.547 kg
Cyclohexanone		2.	3% Palladium Paste Type 38H	0.000017 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-58	M/S Dujodwala Products Ltd.			
Norms Committee Meeting No.7/12	F.No.01/82/050/00167/AM10/DES-III			
Meeting Date:17.05.2011	RA F.No.03/94/040/00162/AM10			
Adv.Lic.No.0310523652 dated 11.06.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/231/2007-Ch.II dated 12.05.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Dipentine (Mixture of Monocyclic Terpenes)	1 KG.	1.	Gum Turpentine Oil	1.08 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-59	M/S Lake Chemicals Pvt. Ltd.
Norms Committee Meeting No.7/12	F.No.01/82/050/01217/AM11/DES-III
Meeting Date:17.05.2011	RA F.No.07/24/040/00283/AM11
Adv.Lic.No.0710074995 dated 22.10.2010	
Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.	

Case No.B-60	M/S Honest Bio-vet Pvt. Ltd.
Norms Committee Meeting No.7/12	F.No.01/82/050/00203/AM11/DES-III
Meeting Date:17.05.2011	RA F.No.08/24/040/00048/AM11
Adv.Lic.No.0810088931 dated 12.05.2010	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/67/2010-PI-(Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to enhance the quantity of import item No.1 i.e.Menadione Sodium Bisulphite 94% to the extent of 0.917 kg/kg of export product without any other change in the decision taken in 32/82 meeting held on 09.11.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-61	M/S Benzo Chem Industries Pvt. Ltd.			
Norms Committee Meeting No.7/12	F.No.01/82/050/00291/AM10/DES-III			
Meeting Date:17.05.2011	RA F.No.03/94/040/00273/AM10			
Adv.Lic.No.0310528642 dated 13.07.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2008-Ch.II dated 15.02.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro Benzyl Cyanide 75% in N-Butyl Acetate or Para Chloro Benzyl Cyanide 75% in N-Butyl Acetate	1 KG.	1.	Para Chloro Benzyl Cuanide	0.787 kg
		2.	N-Butyl Acetate	0.262 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-62	M/S Biological E. Ltd.
Norms Committee Meeting No.7/12	F.No.01/82/050/00099/AM11/DES-III
Meeting Date:17.05.2011	RA F.No.09/24/040/00442/AM10

Adv.Lic.No.09100040651 dated 27.01.2010				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/184/2010-PI-(Norms) dated 15.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Heparin Sodium	1 Kg.	1.	Crude Heparin Sodium Potency: 145 IU/MG	1.055 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-63	M/S Biological E. Ltd.
Norms Committee Meeting No.7/12	F.No.01/82/050/00098/AM11/DES-III
Meeting Date:17.05.2011	RA F.No.09/24/040/00433/AM10
Adv.Lic.No.09100040650 dated 27.01.2010	
Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.	

Case No.B-64	M/S Kopran Ltd.
Norms Committee Meeting No.7/12	F.No.01/82/050/01319/AM07/DES-III
Meeting Date:17.05.2011	RA F.No.03/94/040/00891/AM07
Adv.Lic.No.0310408804 dated 20.11.2006	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/6/2010-PI-(Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection	1 Kg.	1.	Cefepime Hcl (Non-Sterile)	0.655 kg
		2.	Methanol	0.742 kg
		3.	Eno Carbon	0.034 kg
		4.	Acetone	1.816 kg
		5.	L-Arginine (Non-Sterile)	0.370 kg
		6.	IPA (Iso Propyl Alcohol)	0.392 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 1/82 meeting held on 09.05.2007 stands withdrawn.

Case No.B-65	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.7/12	F.No.01/82/050/00819/AM11/DES-III
Meeting Date:17.05.2011	RA F.No.09/24/040/00227/AM11
Adv.Lic.No.0910043502 dated 14.09.2010	

Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to allow import of Thionyl Chloride to the extent of 1.947 kg/kg of export product without any other change in the decision taken in 34/82 meeting held on 23.11.2010.

RA concerned may take further necessary action as per above decision of NC.

1

Case No.:6/46/82-ALC4/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/00560/AM08/	RLA File :03/95/040/01119/AM08/	Lic.No/Date:0310461636 19.02.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2008-Ch.II dated 10.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ortho Amino Benzo Trifluoride (Amino Benzo Trifluoride	1 KG.	1.	Benzotrichloride	1.760 kg
		2.	Fluorspar (Acid Grade)	1.460 kg
		3.	Sulphur	0.700 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009	Defer Date:14.06.2011
	Decision :Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date:12.07.2011
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/174/2010-PI-(Norms) dated 13.04.2011, observed that the norms applied by the firm do not match with the chemistry given by them. Accordingly, it was decided to call for a clarification from the firm and defer the case for 12.07.2011.			

4	Case No.:48/41/82-ALC4/2010	Party Name:MEDITAB SPECIALITIES PVT. LTD.	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01396/AM11/	RLA File :03/95/040/00356/AM11/	Lic.No/Date:0310589522 25.08.2010	Defer Date:12.07.2011

Decision :Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.

5	Case No.:3/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00870/AM11/	RLA File :09/24/040/00139/AM11/	Lic.No/Date:0910043602 23.09.2010	Defer Date:14.06.2011
	Decision :Committee decided to call for a copy of application and copy of advance authorization from RA/firm. Accordingly, case was deferred for 14.06.2011.			

6	Case No.:16/39/82-ALC4/2010	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01097/AM11/	RLA File :03/94/040/00500/AM11/	Lic.No/Date:0310595131 04.10.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

7

Case No.:9/29/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/00919/AM11/	RLA File :09/24/040/00255/AM11/	Lic.No/Date:0910043812 06.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/190/2010-PI-(Norms) dated 11.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Trityl Zidovudine (Intermediate of Zidovudine) [3'-Azido-3'-Deoxy-5'-O- Tritylthymidine]	1 KG.	1.	Dimethyl Sulfoxide (DMSO)	1.60 kg
		2.	Methane Sulphonyl Chloride	0.310 kg
		3.	Tri Ethyl Amine	0.790 kg
		4.	Beta Thymidine	0.600 kg
		5.	Methanol	1.62 kg
		6.	Methylene Chloride	2.04 kg
		7.	Toluene	0.610 kg
		8.	Coal	As per fuel policy
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:28/47/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01618/AM11/	RLA File :09/24/040/00162/AM11/	Lic.No/Date:0910043817 06.10.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:40/39/82-ALC4/2010	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01121/AM11/	RLA File :04/24/040/00167/AM11/	Lic.No/Date:0410117838 07.10.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

11	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022 26.10.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

13

Case No.:80/39/82-ALC4/2010	Party Name:STAR ORECHEM INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/01161/AM11/	RLA File :50/24/040/00017/AM11/	Lic.No/Date:5010000436 28.10.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 41/11 meeting held on 11.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Metal Extractant-T 40	1kg.	1.	Nonyl Phenol	0.651 kg
		2.	Paraformaldehyde 96%	0.269 kg
		3.	Hydroxylamine Sulphate Monohydrate	0.205 kg
		4.	Hydrocarbon Solvent	0.078 kg
		5.	Texamol Isobutyrate (TXIB)	0.400 kg
		6.	Toluene	0.315 kg
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:3/35/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01019/AM11/	RLA File :04/24/040/00215/AM11/	Lic.No/Date:0410118914 16.11.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:7/35/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01023/AM11/	RLA File :09/24/040/00359/AM11/	Lic.No/Date:0910044295 18.11.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:3/40/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/01202/AM11/	RLA File :07/24/040/00316/AM11/	Lic.No/Date:0710075478 18.11.2010	
	Decision : Committee considered case as per agenda and in light of NC's decision in meeting No.49/82 dated 24.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	4-(2,2,3-rimethyl Cyclopent-3-en-1-yl)-2-Ethyl-But-2-en-1-ol,50% (Mysore Base SA)	1 Kg.	1.	Alpha Pinene
			2.	n-Butyraldehyde
			3.	Sodium Borohydride
				Qty. allowed
				0.654 kg
				0.279 kg
				0.038 kg
	RA concerned may take further necessary action as per above decision of NC.			

17	Case No.:12/35/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01028/AM11/	RLA File :05/24/040/00286/AM11/	Lic.No/Date:0510277419 22.11.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:17/35/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01033/AM11/	RLA File :34/24/040/00216/AM11/	Lic.No/Date:3410028617 22.11.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:6/43/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
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HQ File :01/82/050/01469/AM11/	RLA File :09/24/040/00292/AM11/	Lic.No/Date:0910044462 25.11.2010	Defer Date:12.07.2011
Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:19/47/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01609/AM11/	RLA File :09/24/040/00291/AM11/	Lic.No/Date:0910044461 25.11.2010	Defer Date:12.07.2011
Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.				

21

Case No.:35/48/82-ALC4/2010	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/01678/AM11/	RLA File :09/24/040/00325/AM11/	Lic.No/Date:0910044430 25.11.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/82 meeting held on 22.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-Hydroxy Methyl-3-Methyl-4-(2,2,2 Trifluoro Ethoxy) Pyridine Hydrochloride	1kg.	1.	2,3-DimethylPyridine	0.79 kg
		2.	2,2,2-Trifluoro Ethanol	0.936 kg
RA concerned may take further necessary action as per above decision of NC.				

22	Case No.:102/39/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01183/AM11/	RLA File :03/95/040/00687/AM11/	Lic.No/Date:0310603435 29.11.2010	Defer Date:12.07.2011
Decision :Committee considered case as per agenda and decided to remind the firm to intimate whether the export product is being manufactured through non-infringing process. Accordingly, case was deferred for 12.07.2011.				

23	Case No.:25/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01615/AM11/	RLA File :09/24/040/00346/AM11/	Lic.No/Date:0910044599 07.12.2010	Defer Date:12.07.2011
Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.				

24	Case No.:13/7/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00179/AM12/	RLA File :09/24/040/00385/AM11/	Lic.No/Date:0910044627 10.12.2010	Defer Date:12.07.2011

Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.

25	Case No.:149/40/82-ALC4/2010	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01348/AM11/	RLA File :04/24/040/00252/AM11/	Lic.No/Date:0410120021 22.12.2010	Defer Date:12.07.2011
Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.				

26	Case No.:33/41/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01381/AM11/	RLA File :09/24/040/00447/AM11/	Lic.No/Date:0910044965 31.12.2010	Defer Date:12.07.2011
Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.				

27	Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:12.07.2011
Decision :Committee considered case as per agenda and decided to call for a copy of Drug Manufacturing Licence from the firm. Accordingly, case was deferred for 12.07.2011.				

28

Case No.:32/7/82-ALC4/2011	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 7/82-ALC4/2011 17.05.2011	Status: Case Approved	
HQ File :01/82/050/00198/AM12/	RLA File :31/24/040/00117/AM11/	Lic.No/Date:3110046322 06.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2008/Ch.II dated 15.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Diethyl Amino Ethanol	1kg.	1.	Ethanol	0.834 kg
		2.	Ammonia Anhydrous	0.154 kg
		3.	Ethylene Oxide	0.395 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:33/7/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/00199/AM12/	RLA File :31/24/040/00116/AM11/	Lic.No/Date:3110046325 06.01.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.				

No.14010/113/2008/Ch.II dated 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
N-Methyl-2-Pyrrolidone	1kg.	1.	Methanol	0.377 kg
		2.	Ammonia	0.164 kg
		3.	1,4 Butanediol	1.01 kg
		4.	Methylamine Catalyst	0.00080 kg
		5.	GBL Catalyst	0.00075 kg

RA concerned may take further necessary action as per above decision of NC.

30	Case No.:14/43/82-ALC4/2010	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01477/AM11/	RLA File :03/95/040/00790/AM11/	Lic.No/Date:0310610687 12.01.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:11/47/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01601/AM11/	RLA File :13/24/040/00029/AM11/	Lic.No/Date:1310034441 24.01.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:22/51/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/01739/AM11/	RLA File :31/24/040/00062/AM11/	Lic.No/Date:3110046571 24.01.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 10.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Morpholine	1 Kg.	1.	Diethylene Glycol
			2.	Ammonia Anhydrous
	The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed.			
	RA concerned may take further necessary action as per above decision of NC.			

33	Case No.:24/51/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
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HQ File :01/82/050/01741/AM11/	RLA File :31/24/040/00128/AM11/	Lic.No/Date:3110046569 24.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 10.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg
		2.	Ammonia Anhydrous	0.217 kg
The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed.				
RA concerned may take further necessary action as per above decision of NC.				

34

Case No.:25/51/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/01742/AM11/	RLA File :31/24/040/00147/AM11/	Lic.No/Date:3110046572 24.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 10.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg
		2.	Ammonia Anhydrous	0.217 kg
The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed.				
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:47/3/82-ALC4/2011	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00047/AM12/	RLA File :09/24/040/00463/AM11/	Lic.No/Date:0910045251 27.01.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:16/7/82-ALC4/2011	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/00182/AM12/	RLA File :22/21/040/00098/AM11/	Lic.No/Date:2210010926 31.01.2011	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 51/82 meeting held on 22.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Caffeine (Synthetic Caffeine Anhydrous)	1kg.	1.	Crude Theophylline 80% w/w (wet) Loss on Drying NLT 15%	1.15 kg
		2.	Caustic Soda (flakes of Lye)	0.24 kg
		3.	Dimethyl sulphate	0.68 kg
		4.	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

37

Case No.:17/7/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/00183/AM12/	RLA File :22/24/040/00089/AM11/	Lic.No/Date:2210010929 31.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

38

Case No.:18/7/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/00184/AM12/	RLA File :22/24/040/00088/AM11/	Lic.No/Date:2210010928 31.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

39	Case No.:25/7/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/00191/AM12/	RLA File :22/24/040/00087/AM11/	Lic.No/Date:2210010927	

31.01.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

40

Case No.:6/51/82-ALC4/2010	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/01723/AM11/	RLA File :03/95/040/00807/AM11/	Lic.No/Date:0310613564 01.02.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2005/Ch.III dated 27.11.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Lakpol EI 250 (Sorbitan Mono Oleate)	1kg.	1.	Oleic Acid	0.658 kg
		2.	Sorbitol (70%)	0.425 kg
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:15/3/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00015/AM12/	RLA File :05/23/040/00312/AM11/	Lic.No/Date:0510283071 03.02.2011	Defer Date:14.06.2011
	Decision :Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.			

42	Case No.:8/46/82-ALC4/2010	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01563/AM11/	RLA File :05/24/040/00363/AM11/	Lic.No/Date:0510283385 08.02.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC, Petrochemicals Division.			

43	Case No.:7/51/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01724/AM11/	RLA File :03/95/040/00869/AM11/	Lic.No/Date:0310614766 08.02.2011	Defer Date:12.07.2011

Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.

44	Case No.:31/47/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.			

45	Case No.:20/7/82-ALC4/2011	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved																																																						
	HQ File :01/82/050/00186/AM12/	RLA File :22/24/040/00093/AM11/	Lic.No/Date:2210010981 10.02.2011																																																							
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/175/2008-PI-III dated 12.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr><td rowspan="16">7-ANCA</td><td rowspan="16">1 Kg.</td><td>1.</td><td>Penicillin G Potassium First Crystal</td><td>9.63 kg</td></tr> <tr><td>2.</td><td>Para Nitro Benzyl Bromide</td><td>5.71 kg</td></tr> <tr><td>3.</td><td>Acetic Acid</td><td>8.63 kg</td></tr> <tr><td>4.</td><td>Trimethyl Phosphite</td><td>9.58 kg</td></tr> <tr><td>5.</td><td>Para Toluene sulphonyl chloride</td><td>2.54 kg</td></tr> <tr><td>6.</td><td>Morpholine</td><td>2.158 kg</td></tr> <tr><td>7.</td><td>Triethylamine</td><td>1.50 kg</td></tr> <tr><td>8.</td><td>Eno Carbon</td><td>0.100 kg</td></tr> <tr><td>9.</td><td>Dimethyl Formamide</td><td>5.72 kg</td></tr> <tr><td>10.</td><td>Methanol</td><td>17.59 kg</td></tr> <tr><td>11.</td><td>Toluene</td><td>4.00 kg</td></tr> <tr><td>12.</td><td>Ethyl Acetate</td><td>10.00 kg</td></tr> <tr><td>13.</td><td>Pyridine</td><td>0.44 kg</td></tr> <tr><td>14.</td><td>Methylene Chloride</td><td>21.00 kg</td></tr> <tr><td>15.</td><td>Tetrahydrofuran</td><td>2.95 kg</td></tr> <tr><td>16.</td><td>Acetone</td><td>0.40 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	7-ANCA	1 Kg.	1.	Penicillin G Potassium First Crystal	9.63 kg	2.	Para Nitro Benzyl Bromide	5.71 kg	3.	Acetic Acid	8.63 kg	4.	Trimethyl Phosphite	9.58 kg	5.	Para Toluene sulphonyl chloride	2.54 kg	6.	Morpholine	2.158 kg	7.	Triethylamine	1.50 kg	8.	Eno Carbon	0.100 kg	9.	Dimethyl Formamide	5.72 kg	10.	Methanol	17.59 kg	11.	Toluene	4.00 kg	12.	Ethyl Acetate	10.00 kg	13.	Pyridine	0.44 kg	14.	Methylene Chloride	21.00 kg	15.	Tetrahydrofuran	2.95 kg	16.	Acetone
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																																																						
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46	Case No.:36/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01626/AM11/	RLA File :09/24/040/00509/AM11/	Lic.No/Date:0910045516 11.02.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:40/47/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01630/AM11/	RLA File :09/24/040/00460/AM10/	Lic.No/Date:0910045524 11.02.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:4/3/82-ALC4/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00004/AM12/	RLA File :03/94/040/01005/AM11/	Lic.No/Date:0310616177 15.02.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.			

49	Case No.:8/3/82-ALC4/2011	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/00008/AM12/	RLA File :03/95/040/00437/AM11/	Lic.No/Date:0310617226 22.02.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Diethylene Glycol Monoethyl Ether	1 Kg.	1.	Denatured Ethyl Alcohol
			2.	Ethylene Oxide
				Qty. allowed
				0.350 kg
				0.670 kg
	RA concerned may take further necessary action as per above decision of NC.			

50	Case No.:35/3/82-ALC4/2011	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00035/AM12/	RLA File :04/24/040/00285/AM11/	Lic.No/Date:0410121952 24.02.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.			

51	Case No.:11/51/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01728/AM11/	RLA File :03/94/040/01049/AM11/	Lic.No/Date:0310619151 03.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

52	Case No.:31/51/82-ALC4/2010	Party Name:MASS DYE-CHEM PVT LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred

	HQ File :01/82/050/01748/AM11/	RLA File :31/24/040/00263/AM11/	Lic.No/Date:3110047188 03.03.2011	Defer Date: 14.06.2011
Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.				

53	Case No.:32/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01749/AM11/	RLA File :09/24/040/00251/AM11/	Lic.No/Date:0910045763 03.03.2011	Defer Date: 12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:33/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01750/AM11/	RLA File :09/24/040/00541/AM11/	Lic.No/Date:0910045764 03.03.2011	Defer Date: 12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:34/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01751/AM11/	RLA File :09/24/040/00503/AM11/	Lic.No/Date:0910045771 03.03.2011	Defer Date: 12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:35/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01752/AM11/	RLA File :09/24/040/00062/AM11/	Lic.No/Date:0910045773 03.03.2011	Defer Date: 12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:36/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01753/AM11/	RLA File :09/24/040/00449/AM11/	Lic.No/Date:0910045776 03.03.2011	Defer Date: 12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

58	Case No.:43/51/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01760/AM11/	RLA File :09/24/040/00539/AM11/	Lic.No/Date:0910045802 04.03.2011	Defer Date: 12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:26/7/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00192/AM12/	RLA File :22/24/040/00098/AM11/	Lic.No/Date:2210011064 04.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

60

Case No.:34/7/82-ALC4/2011	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/00200/AM12/	RLA File :52/24/040/00047/AM11/	Lic.No/Date:5210034392 04.03.2011	:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2008-Ch.II dated 09.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
4(2-Chloro Ethylsulfonyl Butyric Acid (XAZ Base)	1 KG.	1.	Gamma Butyrolactone (Y-Butyrolacton)	0.665 kg
		2.	Isopropyl Alcohol	0.705 kg
		3.	2-Mercapto Ethanol	0.691 kg
RA concerned may take further necessary action as per above decision of NC.				

61	Case No.:46/51/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01763/AM11/	RLA File :09/24/040/00544/AM11/	Lic.No/Date:0910045817 07.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

62	Case No.:47/51/82-ALC4/2010	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01764/AM11/	RLA File :04/24/040/00321/AM11/	Lic.No/Date:0410122330 08.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

63	Case No.:52/51/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01769/AM11/	RLA File :03/94/040/01002/AM11/	Lic.No/Date:0310620013 08.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

64	Case No.:48/51/82-ALC4/2010	Party Name:ADVANCE PETROCHEMICALS	Meet No/Date:7/82-ALC4/2011	Status:Case
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	LIMITED	17.05.2011	Approved	
HQ File :01/82/050/01765/AM11/	RLA File :08/24/040/00374/AM11/	Lic.No/Date:0810097060 09.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/40/2008-Ch.II dated 18.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Glycol Mono Methyl Ether	1 KG.	1.	Methanol	0.280 kg
		2.	Ethylene Oxide	0.748 kg
RA concerned may take further necessary action as per above decision of NC.				

65	Case No.:49/51/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01766/AM11/	RLA File :04/24/040/00333/AM11/	Lic.No/Date:0410122404 09.03.2011	Defer Date:12.07.2011
Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.				

66

Case No.:50/51/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/01767/AM11/	RLA File :04/24/040/00335/AM11/	Lic.No/Date:0410122405 09.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/226/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vitamin A Capsules	100000 Nos.	1 No..	Vitamin A Palmitate 1.7 MIU	12.00 kg
RA concerned may take further necessary action as per above decision of NC.				

67	Case No.:51/51/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
	HQ File :01/82/050/01768/AM11/	RLA File :04/24/040/00334/AM11/	Lic.No/Date:0410122406 09.03.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/226/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Vitamin A Capsules	100000	1 No..	Vitamin A Palmitate 1.7 MIU	12.00 kg

	Nos.		
RA concerned may take further necessary action as per above decision of NC.			

68

Case No.:12/7/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/00178/AM12/	RLA File :04/24/040/00331/AM11/	Lic.No/Date:0410122523 15.03.2011		
Decision : Committee considered case as per agenda and in light of SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Tablet 500 mg	1 No.	1 No..	Valacyclovir	510 mg
Valacyclovir Tablet 1000 mg	1 No.	1 No..	Valacyclovir	1020 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:8/2/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01798/AM11/	RLA File :09/24/040/00254/AM11/	Lic.No/Date:0910045963 18.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

70	Case No.:4/2/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/01794/AM11/	RLA File :31/24/040/00268/AM11/	Lic.No/Date:3110047460 21.03.2011	
	Decision :Withdrawn as the case has already been approved in 6/82 meeting held on 10.05.2011.			

71	Case No.:6/2/82-ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/01796/AM11/	RLA File :05/23/040/00364/AM11/	Lic.No/Date:0510286767 24.03.2011	Defer Date:
	Decision : Withdrawn as the case has already been approved in 6/82 meeting held on 10.05.2011.			

72	Case No.:7/2/82-ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/01797/AM11/	RLA File :05/23/040/00290/AM11/	Lic.No/Date:0510286771 24.03.2011	Defer Date:

Decision : Withdrawn as the case has already been approved in 6/82 meeting held on 10.05.2011.

73	Case No.:8/7/82-ALC4/2011	Party Name:THEMIS PHARMACEUTICALS(PROP.CHEMOSYN LTD.)	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00174/AM12/	RLA File :08/24/040/00383/AM11/	Lic.No/Date:0810097586 24.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

74	Case No.:22/7/82-ALC4/2011	Party Name:TRIGON ANTIOXIDANTS PVT. LTD,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00188/AM12/	RLA File :03/95/040/01027/AM11/	Lic.No/Date:0310623197 24.03.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.			

75	Case No.:23/7/82-ALC4/2011	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00189/AM12/	RLA File :03/95/040/01032/AM11/	Lic.No/Date:0310623117 24.03.2011	Defer Date:12.07.2011
	Decision :Committee decided to call for a copy of application and copy of advance authorization from RA/firm. Accordingly, case was deferred for 12.07.2011.			

76	Case No.:27/7/82-ALC4/2011	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
	HQ File :01/82/050/00193/AM12/	RLA File :22/24/040/00100/AM11/	Lic.No/Date:2210011135 24.03.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/206/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Fexofinadine Hcl	1 Kg.	1.	4-Chloro Butyryl Chloride	1.216 kg
			2.	Isonpepotic Acid	0.725 kg
			3.	Chlorobenzene	1.60 kg
			4.	Magmegioum	0.879 kg
			5.	Tetrahydrofuran	1.00 kg
			6.	Toluene	1.09 kg
			7.	Potassium Iodide	0.009 kg
			8.	Potassium Bicarbonate	0.300 kg
			9.	Dimethyl Sulfoxide	1.12 kg
			10.	Toluene	Already covered
			11.	Monoethylene Glycol	1.24 kg

		12.	Methanol	4.00 kg
		13.	1,2 Dimethoxy Ethane	1.12 kg
		14.	Sodium Borohydride	0.332 kg
		15.	Hexane	1.00 kg
		16.	Methylene Dichloride	3.00 kg
		17.	Acetone	2.20 kg
		18.	Methyl Iso Butylketone	3.00 kg
		19.	Isopropyl Alcohol	1.90 kg
		20.	Ethyl Acetate	2.50 kg
RA concerned may take further necessary action as per above decision of NC.				

77	Case No.:11/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01801/AM11/	RLA File :09/24/040/00588/AM11/	Lic.No/Date:0910046079 25.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:12/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01802/AM11/	RLA File :09/24/040/00589/AM11/	Lic.No/Date:0910046080 25.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

79	Case No.:13/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01803/AM11/	RLA File :09/24/040/00590/AM11/	Lic.No/Date:0910046081 25.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

80	Case No.:14/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/01804/AM11/	RLA File :09/24/040/00591/AM11/	Lic.No/Date:0910046082 25.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:4/7/82-ALC4/2011	Party Name:ANUH PHARMA LTD.	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00170/AM12/	RLA File :03/94/040/01146/AM11/	Lic.No/Date:0310623422 25.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

82

Case No.:6/7/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/00172/AM12/	RLA File :04/24/040/00355/AM11/	Lic.No/Date:0410122929 25.03.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Tablet 500 mg	1 No.	1 No..	Valacyclovir	510 mg
Valacyclovir Tablet 1000 mg	1 No.	1 No..	Valacyclovir	1020 kg
RA concerned may take further necessary action as per above decision of NC.				

83	Case No.:16/2/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/01806/AM11/	RLA File :09/24/040/00581/AM11/	Lic.No/Date:0910046114 29.03.2011	
	Decision :Withdrawn as the case has already been approved in 4/82 meeting held on 26.04.2011.			

84	Case No.:3/3/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00003/AM12/	RLA File :03/94/040/00515/AM11/	Lic.No/Date:0310624109 29.03.2011	Defer Date: 14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.			

85

Case No.:3/7/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
HQ File :01/82/050/00169/AM12/	RLA File :03/94/040/01125/AM11/	Lic.No/Date:0310624076 29.03.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/49/2010-PI-(Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2'-Deoxy-2',2'-Difluoro-N-1-Acetyl Cytidine-3',5-Dibenzoate	1 Kg.	1.	2-Deoxy-2,2-Difluoro-D-Erythro-Pentofuranose-3,5-Dibenzoate-1-Methanesulfonate	1.10 kg
		2.	N-Acetyl Cytosine	1.10 kg
		3.	Trimethyl Silyl Trifluoromethane Sulfonate (Triflate)	1.95 kg

RA concerned may take further necessary action as per above decision of NC.

86

Case No.:31/7/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/00197/AM12/	RLA File :07/24/040/00535/AM11/	Lic.No/Date:0710078404 29.03.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 19.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sandol	1 Kg.	1.	Alpha Pinene	1.81 kg
		2.	Sodium Borohydride	0.08 kg
		3.	N Butyraldehyde	0.78 kg
RA concerned may take further necessary action as per above decision of NC.				

87	Case No.:17/2/82-ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/01807/AM11/	RLA File :05/23/040/00374/AM11/	Lic.No/Date:0510287218 30.03.2011	
	Decision :Withdrawn as the case has already been approved in 6/82 meeting held on 10.05.2011.			

88

Case No.:7/7/82-ALC4/2011	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
HQ File :01/82/050/00173/AM12/	RLA File :08/24/040/00387/AM11/	Lic.No/Date:0810097823 30.03.2011	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 04.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	S.No.	Qty. allowed
Paracetamol Tablets 500 mg Heumann Tabletten (Pack Size 10,20 and 30 tablets)	1674000 Nos.	1.	Paracetamol Granules DC 90% 939.3 kg
RA concerned may take further necessary action as per above decision of NC.			

89	Case No.:15/7/82-ALC4/2011		Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/00181/AM12/		RLA File :22/24/040/00101/AM11/		Lic.No/Date:2210011172 30.03.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/4/2010-PI-(Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection (Cefepime Hcl+L-Arginine in 68:32 ratio)	1 Kg.	1.	Cefepime Hcl Non Sterile	0.707 kg
		2.	L-Arginine	0.320 kg
		3.	Acetone	2.14 kg
		4.	Methanol	0.81 kg
		5.	Eno Carbon	0.034 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:19/7/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
HQ File :01/82/050/00185/AM12/	RLA File :22/24/040/00103/AM11/	Lic.No/Date:2210011178 30.03.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/73/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	Methyl Isobutyryl Acetate	1.646 kg
		2.	Beta Ananine	0.100 kg
		3.	Sodium Meta Bisulphite	0.037 kg
		4.	Para Fluoro Benzaldehyde	0.70 kg
		5.	3-Ethyl-5-(2-Hydroxy Ethyl)-4-Methyl Thiazolium Bromide	0.262 kg
		6.	Isopropyl Alcohol	8.375 kg
		7.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-2-Dioxane-4-Acetate (ATS-8)	1.003 kg
		8.	Tert. Butyl Methyl Ether	4.151 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:21/7/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
HQ File :01/82/050/00187/AM12/	RLA File :22/24/040/00104/AM11/	Lic.No/Date:2210011177 30.03.2011	

Decision : Committee considered the case as per agenda and in light of earlier decision taken in 49/82 meeting held on 08.03.2011 and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed

1,3-Dioxolane,4-Acetic Acid,6-[2-[2-(4-Flourophenyl)Methyl]-5-(1-Methylethyl)-3-Phenyl-4-[(Phenylamino) Carbonyl]-1H-Pyrrole-1-YL]Ethyl 2,2-Dimethyl-(1,1-Dimethylethyl)Ester (Atorvastatin Intermediate AT-1)	1 Kg.	1.	Methyl Isobutyryl Acetate	0.97 kg
		2.	Benzaldehyde	0.458 kg
		3.	B-Alanine	0.0735 kg
		4.	4-Fluoro Benzaldehyde	0.556 kg
		5.	3-Ethyl-5 (2-Hydroxyethyl)-4-Methyl Thiozolium Bromide	0.12 kg
		6.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate (ATS-8)	0.635 kg
		7.	Heptane	4.37 kg

RA concerned may take further necessary action as per above decision of NC.

92	Case No.:11/7/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00177/AM12/	RLA File :04/24/040/00356/AM11/	Lic.No/Date:0410123134 31.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

93

Case No.:30/3/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD		Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
HQ File :01/82/050/00030/AM12/	RLA File :03/94/040/00645/AM11/		Lic.No/Date:0310624746 01.04.2011	
Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2005/Ch.III dated 04.05.2009 and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1,2-Dimethylpropylamine	1 Kg.	1.	Methyl Isopropyl Ketone	1.041 kg
		2.	Raney Nickel Catalyst	0.012 kg
RA concerned may take further necessary action as per above decision of NC.				

94	Case No.:49/3/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00049/AM12/	RLA File :31/24/040/00292/AM11/	Lic.No/Date:3110047691 01.04.2011	Defer Date:14.06.2011
	Decision :Committee decided to call for a copy of application and copy of advance authorization from RA/firm. Accordingly, case was deferred for 14.06.2011.			

95	Case No.:2/7/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED	Meet No/Date:7/82-ALC4/2011	Status:Case
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		17.05.2011	Approved	
HQ File :01/82/050/00168/AM12/	RLA File :03/94/040/01114/AM11/	Lic.No/Date:0310624803 01.04.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 17/82 meeting held on 27.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nitazoxanide	1 Kg.	1.	2-Acetyloxy benzoic acid (Asprin)	0.916 kg
		2.	2-amino-5-nitro thiazole	0.590 kg
		3.	Triethylamine	0.716 kg
		4.	Methylene Chloride	1.35 kg
		5.	Dimethyl formamide	0.70 kg
		6.	Methanol	3.20 kg
		7.	Charcoal	0.100 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

96

Case No.:10/7/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/00176/AM12/	RLA File :04/24/040/00359/AM11/	Lic.No/Date:0410123157 01.04.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Tablet 500 mg	1 No.	1 No..	Valacyclovir	510 mg
Valacyclovir Tablet 1000 mg	1 No.	1 No..	Valacyclovir	1020 kg
RA concerned may take further necessary action as per above decision of NC.				

97	Case No.:14/7/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
	HQ File :01/82/050/00180/AM12/	RLA File :22/24/040/00001/AM12/	Lic.No/Date:2210011194 06.04.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/39/2010-PI-(Norms) dated 01.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Clopidogrel Camphor Sulfonate	1 Kg.	1.	4,5,6,7 Tetrahydro Thieno(3,2-C) Pyridine Hcl	1.012 kg
			2.	Alpha-Bromo-2-Chloro Phenyl Acetic	1.52 kg

			Acid/Methyl Ester	
		3.	N,N-Dimethyl Formamide	1.26 kg
		4.	Triethylamine	1.265 kg
		5.	Methylene Chloride	2.20 kg
		6.	Acetone	6.34 kg
		7.	L(-) Camphor Sulphonic Acid	0.455 kg
RA concerned may take further necessary action as per above decision of NC.				

98	Case No.:1/7/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved
	HQ File :01/82/050/00167/AM12/	RLA File :05/24/040/00005/AM12/	Lic.No/Date:0510288068 13.04.2011	Defer Date:
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

99	Case No.:24/7/82-ALC4/2011	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved									
	HQ File :01/82/050/00190/AM12/	RLA File :03/95/040/00020/AM12/	Lic.No/Date:0310628771 29.04.2011										
	Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 30.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>High Purity Methyl Tertiary Butyl Ether Purity Min. 99.8%</td><td>1 kg</td><td>1.</td><td>MTBE (Methyl Tertiary Butyl Ether) (Purity max.98%)</td><td>1.01 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	High Purity Methyl Tertiary Butyl Ether Purity Min. 99.8%	1 kg	1.	MTBE (Methyl Tertiary Butyl Ether) (Purity max.98%)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
High Purity Methyl Tertiary Butyl Ether Purity Min. 99.8%	1 kg	1.	MTBE (Methyl Tertiary Butyl Ether) (Purity max.98%)	1.01 kg									
RA concerned may take further necessary action as per above decision of NC.													

100	Case No.:5/7/82-ALC4/2011	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00171/AM12/	RLA File :05/24/040/00026/AM12/	Lic.No/Date:0510289321 02.05.2011	Defer Date: 14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.			

101	Case No.:9/7/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00175/AM12/	RLA File :05/24/040/00034/AM12/	Lic.No/Date:0510289332 02.05.2011	Defer Date: 12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

102	Case No.:28/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case
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HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Deferred Defer Date:12.07.2011
Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

103	Case No.:29/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Deferred
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

104

Case No.:30/7/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:7/82-ALC4/2011 17.05.2011	Status:Case Approved	
HQ File :01/82/050/00196/AM12/	RLA File :03/94/040/00038/AM12/	Lic.No/Date:0310629275 03.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 23.02.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bupropion Hydrochloride BP	1 kg	1.	M-Chloropropiophenone	0.85 kg
		2.	Methylene Chloride/MDC/Methylene Dichloride	2.00 kg
		3.	Methanol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				